

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.3375/2019
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.24.09.2019/NCLAT/UR/1240

In the matter of:

Bank of Baroda Appellant

Versus

Vijaykumar Iyer
Liquidator of Bharati Defence
and Infrastructure Limited & Anr. Respondents

Appearance: None.

05.11.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 24.09.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 25.09.2019 and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 22.10.2019. It is stated in the Interlocutory Application (IA) that from 25.09.2019 to 01.10.2019 the Appellant was occupied due to some social function in the family. Hence, there is delay of 21 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. No one appeared on behalf of the Appellant. Perused the averments made in the IA as well as Office report.

4. Considering the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 11.11.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar